

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) to (e). The Punjab Government have reported that the repair work for plugging the breach in the Bhakra main line has been completed. The canal started running on 10th July, 1984 and that the cost of repairs was estimated to be about Rs. 1.5 crores. Concerned authorities have been advised to take appropriate precautions. Punjab Government have taken appropriate precautions to prevent sabotage depending on site situation. Government of Punjab have reported that the causes of breach are still under investigation.

**Allocation of Himachal Pradesh for Irrigation**

13. PROF. NARAIN CHAND PARASHAR : Will the Minister of IRRIGATION be pleased to state :

(a) whether Government are aware of the poor allocations for irrigation sector for Himachal Pradesh especially for the utilisation of underground water resources which can be harnessed through tubewells/Rigs etc. ;

(b) if so, the allocations made for financial assistance given by the Union Government to the State Government for each of the years of the Sixth Five Year Plan i.e. 1980-81, 1981-82, 1982-83 and 1983-84 as also the current financial year 1984-85 ; and

(c) whether Government would increase the allocation during the current year ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) to (c). Irrigation is a State subject and irrigation schemes are planned, financed and implemented by the State Governments themselves. The financial assistance given to States by the Central Government for plan activities is in the shape of block-loans and grants and is not related to any specific sector of development or project.

However, the likely expenditure during

the Sixth Plan in the Irrigation Sector in Himachal Pradesh will be higher than the approved outlay for the Plan. In case of tube-wells, the anticipated expenditure during the Sixth Plan is likely to be more than double the original approved outlay.

**Construction of Shops in Residential Premises in the Resettlement Colonies**

14. SHRI HIRALAL R. PARMAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether some allottees in Resettlement Colonies have constructed some shops in their premises and rented them out ;

(b) whether the tenants of such shops are allowed to run Fair Price Shops/Kerosene Oil Depot/Coal Depot etc. there ; if so, details thereof ;

(c) whether D.D.A. treats such shops as authorised/unauthorised ; and

(d) if so, the details of such cases brought to the notice of D.D.A. and action taken thereon so far, if any ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) The Delhi Development Authority has reported that the tenants in resettlement colonies are not allowed to run shops as the dwelling units are strictly for residential purposes. However, in accordance with Resolution 140 dated 29.12.1976 of DDA, the Food and Civil Supplies Department of Delhi Administration has allotted/issued licences for fair price shops/coal depots/kerosene oil depots, in some cases.

(c) All shops, except those which are covered under DDA's Resolution, run in the dwelling units are treated as unauthorised by the DDA.

(d) The DDA has reported that so far about 12716 cases had come to its notice. The occupants of the plots/tenements have

been served with notices, excluding fair price shops/kerosene oil depots/coal depots. In most of the cases allotment has been cancelled and action is being taken for unauthorised occupation under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

#### Shortfall in Sugar Production

15. SHRI BALASAHEB VIKHE PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether shortfall in the production of sugar in 1983-84 is attributable to fall in production of sugarcane or its not reaching the sugar manufacturing units ;

(b) if so, the details thereof ;

(c) the steps that are being taken to augment production of sugarcane in the country, to arrest the downward trend in production ; and

(d) if so, the precise plans drawn up for each of the sugar growing States with particular emphasis on Maharashtra ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) and (b). The shortfall in the production of sugar during the current season 1983-84 is attributable mainly to a fall in the production of sugarcane in some of the States particularly Tamil Nadu, Andhra Pradesh and Maharashtra where last year's drought had adversely affected the cane crop. Other factors responsible for the short fall and (i) comparatively low recovery in Uttar Pradesh and (ii) damage caused to the cane crop by floods in some parts of the country.

(c) and (d). The steps being taken by the Central Government to augment production of sugarcane and sugar include :—

- (1) adoption of a strategy to ensure production and distribution of quality seed cane ; expansion of area under irrigation ; larger application of fertilisers ; efficient management of ratoon crop ;

adoption of intensive plant protection measures ; transfer of technology ; and training of personnel.

(2) increase in the statutory minimum price of sugarcane payable by the sugar mills in 1983-84 from Rs. 13/- to Rs. 13.50 per quintal.

(3) increase of about Rs. 17/- per quintal in the average ex-factory price of levy sugar allowed in 1983-84 over the price fixed for 1982-83.

(4) creation of additional buffer stock of 5 lakh tonnes of sugar from October, 1983 raising the total buffer to 10 lakh tonnes and providing to the industry holding costs and 100% credit from banks against the buffer thereby generating additional credit to enable the mills to make payment of cane price to the growers.

(5) regulation on monthly releases of sugar to stimulate internal consumption.

(6) affording of liberal credit facilities and reduction in bank margins allowed to the industry.

#### सषु कृषक विकास एजेंसी कार्यक्रम का कार्यान्वयन

16. श्री हेमवती नन्धन बटुगुजा : क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मूल्यांकन दल ने सषु कृषक विकास एजेंसी कार्यक्रम के कार्यान्वयन के संबंध में कोई जांच की है ;

(ख) यदि हां, तो क्या उक्त कार्यक्रम में किन्हीं खामियों का पता चला है ;

(ग) यदि हां, तो इन खामियों के कारण सरकार को कितनी हानि हुई है ;

(घ) क्या सरकार द्वारा इन खामियों को दूर